

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

CIRCULAR

It has been observed by the undersigned that some of the Reporting Officers have not recorded and sent the ACRs in respect of staff working/worked under their control. The above act of the Reporting Officer is depriving the eligible officers/officials of their due promotion/confirmation/MACP etc.

It is, therefore, impressed upon all such Reporting Officers to send the duly filled in ACRs of the subordinate staff to this office within three days of issuance of this Circular (in case not sent earlier).

All the Reporting Officers are also advised to send the duly filled in ACRs of the staff working/worked under their control, within one month of receipt of blank ACR proformas, as a matter of course.

(Sanjay Garg-I)

Principal District & Sessions Judge (HQs), Delhi

No. 28344-29244 /ACR Cell/24

Dated, Delhi the 20 MAY 2024

Copy forwarded for information and necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi
2. The Ld. Principal District & Sessions Judge, West, New Delhi, South, South-East, East, North East, Shahdara, North, North-West, South-West Districts & Rouse Avenue Courts Complex, Delhi/New Delhi.
3. The Ld. Principal Judge (HQs), Family Courts, New Delhi
4. The Director, Delhi Judicial Academy, Dwarka, New Delhi
5. All the Judicial Officers, Central, West, New Delhi, South, South-East, East, North-East, Shahdara, North, North-West, South-West Districts & Rouse Avenue Court Complex, Delhi/New Delhi including Officers on deputation.
6. PS to the Ld. Principal District & Sessions Judge (HQs), Delhi
7. The R & I Branch, Central, for uploading on LAYERS.
8. The Website Committee, Tis Hazari Courts, Delhi

Principal District & Sessions Judge (HQs), Delhi